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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.1946/98

New Delhi, this the 3rd day of February, 2000.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. M.P.SINGH, MEMBER (A)

- 1) P.No. 485659, Mahak Singh, S/o Sh. Chunni Lal (Boot Repairer), R/O RZF-762/16, Raj Nagar, Palam Colony, New Delhi.
- 2) P.No. 485272, Mukesh Kumar, S/o Sh. Murina Lal (Washerman), R/O Laundry Plant Ease Hospital, Delhi Cantt.
- 3) P.No. 485269, Ashok Kumar, S/o Sh. Chunni Lal (Washerman), R/O Mahavir Enclave, Madras Colony, New Delhi.
- 4) Sh. Subhash Chand (Washerman), S/O Sh. Om Prakash, R/O K-4/4185, Shastri Nagar, Meerut (UP), Laundry Plant Base Hospital Delhi Cantt.

.....Applicants

(By Advocate: None)

VERSUS

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. Director General of Medical Services (DGMS) (Army), A.G.'s Branch, Army Headquarters, DHQ, P.O. New Delhi.
- 3) Commandant, Base Hospital, Delhi Cantt.-10.

.....Respondents

(By Advocate: Shri S.M.Arif)

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, M (J):-

In this OA, the applicants who were placed under suspension by order dated 20.10.95 have prayed that a direction may be given to the respondents to revoke the suspension order and to re-instate them with full wages.

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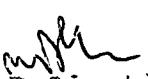
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2. None has been appearing on behalf of the applicants for the past several dates, namely, 15.11.99, 17.12.99 and even today. We have accordingly perused the pleadings and heard Shri S.M.Arif, learned counsel for the respondents.

3. The OA is disposed of with a direction to the respondents to consider the aforesaid prayer of the applicants for revocation of the suspension order passed on 20.10.1995 in accordance with the relevant law, rules and instructions. This action shall be taken within a period of three months from the date of receipt of a copy of this order, with intimation to the applicants. In case the suspension order is not revoked as prayed for by the applicants, it shall be done by a reasoned and speaking order with reference to the relevant law and rules.

No order as to costs.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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